

(b) if so, what would be the quantity of wheat and sugar likely to be allocated and when?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). In September, 1968, the Government of Madras made a request for increasing the wheat quota for distribution as wheat under the public distribution system from 10,000 tonnes to 15,000 tonnes per month. The State Government's request was acceded to. No request was received from the Government of Madras for more allocation of wheat and sugar thereafter.

Sen Sugar Enquiry Commission

5073. SHRI M. N. REDDY: Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) the precise action taken by Government on the recommendations contained in the Report submitted by the Sen Sugar Enquiry Commission;

(b) whether the recommendations were accepted and implemented in full or in part; and

(c) the reasons for non-acceptance of all the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b): The recommendations of the Sugar Enquiry Commission were carefully considered in consultation with various interests concerned, accepted and acted upon where considered feasible, while others were examined and kept in view.

(c) The recommendations of the Sugar Enquiry Commission show that it is difficult to formulate any long term policy with regard to sugar industry as the circumstances vary widely from year to year on account of variations in area under sugarcane and of the conditions of the sugarcane crop which mainly depend on weather conditions. These variations in periods of shortfall give rise to connected problems of rise in

price of gur and khandsari and diversion of cane from sugar to khandsari production. The circumstances prevailing from year to year, therefore, have to be taken into consideration for formulation of policy for that year. This is being done in consultation with the various interests, namely sugar industry, State Governments etc.

Nizam Sugar Factory, Andhra Pradesh

5074. SHRI M. N. REDDY: Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) whether the amount of "extra price" of sugarcane under the Price linking formula for the years 1959-60, 1960-61 and 1961-62 pertaining to the Nizam Sugar Factory Ltd., Shakkernagar Bodhan, Andhra Pradesh, has been determined;

(b) if so, the quantum of extra price for each year during the above period;

(c) in case of non-determination the reasons for such inordinate delay; and

(d) the probable date by which this price will be announced?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) The additional price for 1959-60 has already been announced. As regards the years 1960-61 and 1961-62 the matter is under consideration.

(b) The additional price payable for the season 1959-60 was Rs. 21.65 lakhs out of which Rs. 9.27 lakhs was payable to their own farm and Rs. 12.37 lakhs to the growers. According to the intimation received so far the factory has paid an amount of Rs. 7.78 lakhs to the growers.

(c) and (d) The data for the years 1960-61 and 1961-62 has been collected and is under consideration. The determination of price will be made shortly.

Zones For Determining Sugar Price

5075. SHRI M. N. REDDY: Will the Minister of **FOOD AND AGRICULTURE** be pleased to state:

(a) the number of zones fixed by Government for the purpose of determining the price of sugar, and the details of areas and factories covered by each zone;

(b) the reasons for not accepting the number of zones recommended by the Sugar Enquiry Commission; and

(c) the criteria on which a particular zone or zones are formed from time to time?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE):

(a) The ex-factory prices of levy sugar requisitioned by Government during 1967-68 were fixed on the basis of the 5 zones recommended by the Sugar Enquiry Commission. The ex-factory price of levy sugar for 1968-69 have also been fixed on the same basis. A statement showing the zones recommended by the Sugar Enquiry Commission and the areas and factories covered by each zone is laid on the table of the House [*Placed in Library. See No. LT 2783 / 68*]

(b) and (c). Do not arise.

Cost of Sugarcane Cultivation

5076 SHRI M. N. REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware of the approximate cost of cultivation of sugarcane per acre in Tropical and sub-Tropical regions of the country and if so, the source of such information ;

(b) what is the cost of cultivation of sugarcane per acre in the above regions during the last 3 years ; and

(c) whether Government have conducted any enquiry or survey to ascertain this cost and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c). Studies on cost of cultivation of sugarcane in the major sugarcane growing States were carried out by the erstwhile Indian Central Sugarcane Committee during the period 1955 to 1953. The following

table shows the periods of studies and the estimates of cost of cultivation per acre for different States :

State	Period	Estimated cost per acre
<i>(Sub-tropical region)</i>		
Punjab (Erstwhile)	1955 - 58	372.87
Uttar Pradesh	1955 - 58	334.46
Bihar	1955 - 58	367.64
<i>Tropical Region</i>		
Andhra Pradesh	1955 - 58	663.72
Mysore	1960 - 63	1007.27
Maharashtra	1956 - 59	1338.05

The data on prices of different agricultural inputs for the last three years indicate that the cost of cultivation of sugarcane would have gone up over the above levels during this period.

Government have decided to initiate a comprehensive scheme for studying the cost of cultivation of principal crops in the country on a continuous basis. Under this scheme, the data relating to cost of cultivation of sugarcane will also be collected.

Eradication of Jagirdari System In Scavenging

5077. SHRI SIDDAYYA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether any progress has been made in eradicating the Jagirdari system in Scavenging some of the States in the country ;

(b) if so, the details thereof ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (Dr.(SHRIMATI) PHULRENU GUHA): (a) to (c) : The Jagirdari or Brit-jajmani system exists in some of the Northern States of the country, but it is not recognised by law as a customary right. The problem is of a local nature, and can be eradicated mainly by the municipalisation of scavenging. This will require additional funds, and will therefore depend on the allocation made available in the Fourth Plan.